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CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.727/2016

Date of Decision: 27.03.2019.

CORAM: R. VIJAYKUMAR, MEMBER (A)
R.N. SINGH, MEMBER (J)

Vasundhra Suresh Chakor,
 Age 56 years, presently working
 as UDC, 'C' at Topkhan Abhilekh,
 Artillery Records, PIN 908802,
 C/o 56 APO. R/at A-2, Shreeji Darshan,
 Happy Home, Nasik Pune Road,
 Purnima Stop, Nasik 422 006.

... *Applicant*

(Advocate Shri A.I. Bhatkar)

VERSUS

1. Union of India, Through
 The Secretary, Ministry of Defence,
 South Block, New Delhi 110 001.
2. The Chief of Army Staff,
 Integrated Headquarters, M of D (Army),
 Addl Dte Gen MP/MP 8(I of R),
 Adjutant General's Branch, West Block-III,
 RK Puram, New Delhi 110 066.
3. The Dte Gen of Arty (Arty-10)
 General Staff Branch, IHQ of MoD (Army)
 PIN 908 705, C/o 56 APO.
4. The Officer-in-Charge Records,
 Topkhana Abhilekh, Artillery Records,
 PIN 908802, C/o 56 APO.
5. The Flag Officer Commanding-in-Chief,
 Headquarters, Western Naval Command,
 Shahid Bhagatsingh Road, Mumbai 001. ... *Respondents*
(Advocate Shri R.R. Shetty)

ORDER (Oral)
Per : R. Vijaykumar, Member (A)

Shri A.I. Bhatkar, the learned counsel for the applicant submits that he is having instructions to withdraw the OA and in this regard he places on record written instructions dated 18.03.2019 from the applicant.

2. In view of above, permission is granted to withdraw the OA. The OA, therefore, stands dismissed as withdrawn. MA No.656/2018 stands closed. No order as to costs.

(R.N. Singh)
Member (J)

(R. Vijaykumar)
Member (A)

dm.

JD
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